

**MOST IMMEDIATE**  
**OUT AT ONCE**



**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
O/O THE SUB-DIVISIONAL MAGISTRATE (CHANAKYAPURI)  
12/1, JAM NAGAR HOUSE, SHAHJAHAN ROAD, NEW DELHI**

**F. No. SDM/CH.PURI/COVID-19/2020/332-343**

**Dated:-25.04.2021**

**ORDER**

**Whereas**, World Health Organization (WHO) has declared the outbreak of Noval Corona Virus (COVID-19) as a Pandemic on 11.03.2020.

**And Whereas**, Government of NCT of Delhi vide Notification no F.51/DGHS/PH-IV/COVID-19/202-215 dated 12.03.2020 has notified "The Epidemic Diseases, COVID-19 Regulations, 2020".

**And Whereas**, Section 30 of the Disaster Management Act, 2005, read with Section 34 of the said Act, empowers the District Authority to perform such functions as it deems necessary for disaster management in the district.

**And Whereas**, clause 16(IX) of The Delhi epidemic diseases, COVID-19 Regulations, 2020 authorizes the District Magistrate under the Regulations to take any measures by Department of Health and Family Welfare, Government of NCT of Delhi in order to prevent of the spread of the disease.

**And whereas**, there has been a rapid increase in number of COVID-19 positive cases day by day in GNCT of Delhi. The Chairperson, State Executive Committee, DDMA, GNCT of Delhi has directed to increase the quarantine facilities/isolation facilities.

**And Whereas**, a request has been received from Delhi High Court for setting up of CHC facility for the Hon'ble Justices and other judicial officers of Delhi High Court and their families.

**Now, therefore**, I, Geeta Grover, Incident Commander/ SDM, Sub-Division Chanakyapuri, in exercise of powers conferred under Act/Regulations mentioned above, and in overall imminent public interest, do hereby require the



100 rooms of Ashoka Hotel, New Delhi for setting up of Covid Health facility for the use of Hon'ble Justices and other judicial officers of Delhi High Court and their families and place at the disposal of Primus Hospital, Chanakyapuri, New Delhi with immediate effect with the following directions:

1. The Primus Hospital shall run the CHC facility at Ashoka Hotel.
2. The biomedical waste disposal will be the responsibility of the Hospital.
3. The staff of hotel shall be provided all protective gear and given basic adequate training.
4. Ambulance for transfer facility will be provided by the Primus Hospital.
5. For any shortage of hotel staff, the same will be provided by the Hospital.
6. All the services including rooms, housekeeping, disinfection & food for the patients etc shall be provided by hotel.
7. The charges shall be collected by hospital and the hospital shall make the payment to the hotel.
8. The Primus Hospital may accommodate their doctors, nurses and other paramedical staff at their own expenses after deciding the rates mutually.
9. Sh. Dinesh Kumar Meena, Executive Magistrate, New Delhi District is directed to coordinate with the Primus Hospital and the Hotel authorities for setting up of the facility.

Other terms and conditions to be followed as mentioned in Order No.01/H&FW/COVID-Cell/2020/07/238-249 dated, 14/04/2021 as enclosed here issued by the Health & Family Welfare Department, GNCTD.

**Non-compliance of this order shall attract penal action as per Disaster Management Act, 2005 read in conjunction with Epidemic disease Act, 1897 and penal provisions of 188 of IPC.**

This has been issued with the prior approval of Chairperson, DDMA/DM, New Delhi District.

*GS*  
*25/4/2021*

**(GEETA GROVER)**  
**Incident Commander/SDM**  
**Sub-Division Chanakyapuri**

To,

1. The Management, Ashoka Hotel, Chanakypuri, NewDelhi
2. The MS, Primus Hospital, Chanakyapuri, New Delhi.



3. The Registrar General, Delhi High Court

Copy to:-

1. PS to Secretary to Lt. Governor, NCT of Delhi
2. PS to Chief Secretary, GNCTD.
3. PS to Additional Chief Secretary (Home), GNCTD.
4. PS to Divisional Commissioner, Revenue Department, GNCTD.
5. PS to Secretary (Health and Family Welfare), GNCTD.
6. OSD to District Magistrate (New Delhi District), GNCTD.
7. PS to District Magistrate (Central District), GNCTD with the request to depute a Nodal Officer and staff to liason with the hospital/hotel.
8. Deputy Commissioner of Police, New Delhi District.
9. Guard File

G S  
25/4/2024

**(GEETA GROVER)**  
**Incident Commander/SDM**  
**Sub-Division Chanakyaपुरी**



GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
HEALTH & FAMILY WELFARE DEPARTMENT,  
9TH LEVEL, A-WING, DELHI SECRETARIAT, IP ESTATE, NEW DELHI-110 002

No.01/H&FW/COVID-Cell/2020/07/238-249/  
**ORDER**

Dated: 14/04/2021

1. In view of the rising number of COVID cases and in order to augment COVID hospital bed capacity, the following hotels, to be requisitioned by the District Magistrates as per details provided by them, are linked to the hospitals mentioned against their names for converting them into extended COVID Hospitals, wherein, the medical services shall be provided by the linked COVID private hospitals as per **Annexure I**.
2. The linked private hospital shall admit COVID-19 Positive patients in their extended COVID Hospital as per the patients' medical condition and in case such patients turn severe at any point of time during their stay in the hotel, he/she shall be transferred/admitted in the linked private hospitals at its scheduled rates.
3. The linked private hospital is required to provide sufficient manpower (Nurses Doctors, etc.) as per norms. Further, the linked hospitals are also required to provide oxygen supply, either in the form of oxygen concentrator or oxygen cylinder, in the extended COVID hospital in case patient requires oxygen support. The linked hospitals shall provide all consumables like PPE kits, N-95 Masks, gloves, medicines and equipment like Pulse-oximeter, thermometer, concentrator/cylinder, etc. They shall also make necessary arrangements to provide resuscitation services (equipment, drugs & medical consumables) in the extended COVID hospitals in case there is a deterioration in the clinical condition of the patient.
4. The linked private hospitals are required to take over hotel indicated against their name phase-wise as requisitioned by concerned District Magistrate, Government of NCT of Delhi under DDMA. The hotel shall provide regular hotel services including rooms, housekeeping, disinfection & food for the patients etc. at a price not greater than Rs. 5000/- for Five star Hotel and Rs. 4000/- for Four/Three star hotel per day per person. The rates for Banquet Halls will be provided by Divisional Commissioner in due course.
5. The linked hospital shall be paid an amount, not greater than Rs. 5000/- per patient per day for their medical services to COVID-19 patients inclusive of all consumables, services of doctors, nurses, paramedical staff and nursing staff etc. as per the norms.
6. However, investigation charges, if any, shall be charged by the linked hospital at their scheduled rates and for oxygen support the linked hospital is allowed to charge at the hotel @ Rs.2000/- per day basis. The medical services



provided by the linked hospital at their facility shall be charged at their respectively schedule rates.

7. All charges shall be collected by the linked Hospital and the linked hospital shall make payment to the hotel etc.
8. Further, the linked hospital may accommodate their doctors and staff at the hotel at their own expense, if required.
9. This issues with the approval of Hon'ble Minister (Health), GNCTD.



(AMIT SINGLA)  
SECRETARY (H&FW), GNCTD

To,

1. Director, DGHS, GNCTD
2. All MS/MD of concerned Private Hospitals/Nursing Homes through Dr R N Das
3. All MS/MDs/Directors of the Hospitals, GNCTD

No.01/H&FW/COVID-Cell/2020/07 / Secy health 2/238-267

Dated: 14/4/2021

Copy to:

1. Additional Chief Secretary(Power)/Nodal Officer(COVID) , GNCT of Delhi
2. Pr. Secretary(H&FW), GNCT of Delhi.
3. Pr. Secretary (Revenue), GNCT of Delhi
4. OSD Health, GNCT of Delhi
5. Secretary to Lt. Governor, Delhi
6. Secretary(H&FW), GNCT of Delhi.
7. Addl. Secretary to Hon'ble Chief Minister , Delhi
8. Secretary to Hon'ble Minister of Health, Delhi
9. Mission Director, Delhi State Health Mission (DSHM), Delhi
10. OSD to Chief Secretary, GNCT of Delhi
11. All District Magistrates, GNCT of Delhi
12. System Analyst, H&FW for uploading the same on the website.



(AMIT SINGLA)  
SECRETARY (H&FW), GNCTD